

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ADISON GRANITO PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	ADISON GRANITO PRIVATE LIMITED
2. Date of incorporation of corporate debtor	25/12/2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN - U26941GJ2016PTC085815
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 5099, Shapath -V, Opp. Karmaveer Club, S.G. Highway, Velajpur, Ahmedabad, Gujarat, India - 380051.
6. Insolvency commencement date in respect of corporate debtor	June 11, 2026 NCLT, Ahmedabad Bench in RCP(BJ/3/AHM)/2025 (Old Case C.P.(IB)/1165/AHM/2025 Restore on 22/07/2025)
7. Estimated date of closure of insolvency resolution process	December 08, 2026 180 days from the date of commencement of CIRP i.e. June 11, 2026.
8. Name and registration number of the insolvency professional acting as interim resolution professional	True IPE LLP IBBI Regn. No.: IBBI No. IBBI/PE-0151/PA-1/2023-24/50052 Through Authorized Representative Mr. Rathin Majumdar
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - D-501, Ganesh Meridian, Opp Gujarat High Court, SG Highway, Ahmedabad - 380060 Email: jain_cp@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address - D-501, Ganesh Meridian, Opp Gujarat High Court, SG Highway, Ahmedabad - 380060 Email: crip.adisongranito@gmail.com
11. Last date for submission of claims	25 June, 2026 i.e., 14 days from appointment date of CIRP order
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/en/home/downloads i) Physical Address: same as mentioned in point 10 and ii) Email IPR at: crip.adisongranito@gmail.com

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Adison Granito Private Limited. The creditors of Adison Granito Private Limited are hereby called upon to submit their claims with proof on or before June 25, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [None at present] in Form C.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Interim Resolution Professional of M/s. Adison Granito Private Limited
Regn. No. IBBI/PE-0151/PA-1/2023-24/50052
AFA Valid till 30.06.2026
Place: Ahmedabad
Date: 13.06.2026
Through Authorised Representative Mr. Rathin Majumdar

बैंक ऑफ बड़ोदा Bank of Baroda POSESSION NOTICE (For Immovable property) [Under Rule-8(1) of Security Interest (Enforcement) Rules 2002.]	
CHHIPWAD BRANCH: House No - 8/1939, Opp. Govindji Temple, Chhipwad, Surat - 395 002 E-Mail: chhipwad@bankofbaroda.com.	
Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 02.03.2026 calling upon the borrower/guarantor Mrs. Shweta Prashant Jariwala (borrower), Mrs. Manubhen Laxminchandra Jariwala (Guarantor & Mortgagor) & Mr. Kanaiyalal Laxminchandra Jariwala (Guarantor & Mortgagor) Of M/s. Shweta Jari Traders to repay the amount mentioned in the notice being Rs.42,19,31,22 (Rupees Forty Two Lacs Nineteen Thousand Three Hundred Eleven and Twenty Two Paise only) Plus interest and other charges thereon within 60 days from the date of receipt of the said notice.	
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the day of 11th day of June of the year 2026.	
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda , for an amount of Rs.42,19,31,22 Plus interest thereon and other charges thereon.	
DESCRIPTION OF THE IMMOVABLE PROPERTY—	
1. All that piece and parcel of the immovable property bearing Survey Nondh No - 1980/1, measuring 75.25.17 sq.mtrs. along with construction measuring 80.36 sq. mtrs. there upon, belongs to Kanaiyalal Laxminchandas.	
2. All that piece and parcel of the immovable property bearing City Survey Nondh No/- 1982 measuring 45.15.10 sq. mtrs. along with construction measuring 250.20 sq.mtrs. there upon belongs to Manubhen Laxminchandas and Kanaiyalal Laxminchandas.	
3. All that piece and parcel of the immovable property bearing City Survey No. 1983 measuring 54.34.84 sq. mtrs. along with construction measuring 113.14 sq.mtrs. there upon of ward No. 8, situated in the area of Shetan Faliya, Gopipura, Surat belongs to Manu Laxminchandas.	
Date : 11.06.2026 Place : Surat Authorised Officer, Bank Of Baroda, Chhipwad Branch	

बैंक ऑफ बड़ोदा Bank of Baroda PARSI SHERI BRANCH: Khandwala Sheri, Near Baranpuri Bhagal, Surat-395 003, Gujarat Email: parsi@bankofbaroda.co.in	
POSESSION NOTICE (SECTION 13(4)) (For Immovable property) [Under Rule-8(1) of Security Interest (Enforcement) Rules 2002.]	
Whereas, The undersigned being the authorized officer of the Bank Of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 02.03.2026 calling upon the borrower/guarantor Mr. Maheshbhai Jashrajipati Patel (Partner & Guarantor), Mr. Sureshbhai Jashrajipati Patel (Partner & Guarantor) & Mr. Bhavin Maheshbhai Patel (Guarantor) Of M/s. Umia Timber Mart to repay the amount mentioned in the notice being Rs.74,90,067.53 (Rupees Seventy Four Lakhs Ninety Thousand Sixty Seven and Paise Fifty Three Only) plus interest and other charges thereon within 60 days from the date of receipt of the said notice.	
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the day of 11th day of June of the year 2026.	
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount of Rs.74,90,067.53 as on 02.03.2026 plus interest and other charges thereon.	
DESCRIPTION OF THE IMMOVABLE PROPERTY—	
Prime Security: 1. Hypothecated plant & machinery, Stock & movables lying at factory premises and Book Debts vide Composite Hypothecation Agreement dated 13.03.2018	
Collateral Security: 2. All the piece and parcel in the immovable property of Private Open Plot No. 1, measuring about 1265 Sq. Mtrs, situated at Moje village Bagumara, land bearing Block No 189, Survey No 145/1, 1/196 Paiki. Situated at Moje Village: Bagumara, Sub-District Palsana, District: Surat in name of Mr. Maheshbhai Jashrajipati Patel and Mr. Sureshbhai Jashrajipati Patel	
Date : 11.06.2026 Place : Surat Authorised Officer, Bank Of Baroda, Parsi Sheri Branch	

PUBLIC NOTICE – ONE AND THE SAME PERSON	
I, Mr. Konil Shrikant Bhatt, aged 38 years, residing at Ahmedabad, Gujarat, whose name is recorded as "Konil Shrikant Bhatt" in Aadhaar Card and as "Bhatt Konilkumar Shrikantkumar" in Passport, do hereby declare and clarify that both the aforesaid names refer to one and the same person, namely myself. Accordingly, it is hereby informed to the public at large and all concerned authorities that the names "Konil Shrikant Bhatt" and "Bhatt Konilkumar Shrikantkumar" shall be treated and recognized as belonging to one and the same individual for all present and future purposes. Place: Ahmedabad Date: 13/06/2026	

कनारा बँक Canara Bank Regional Office: 8th Floor, Western Business Park, Udhna-magdalla Road, Vesu, Surat-395007	
POSESSION NOTICE (For Immovable Property)	
Whereas, the undersigned being the Authorized Officer of the Canara Bank, Surat Parle Point Branch under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 02/04/2026 calling upon the Borrower Mrs. Meeraaben Nareshbhai Parmar, Mr. Naresh Madhubhai Parmar And Mr. Mukeshbhai Rajibhai Luki (Guarantor) to repay the amount mentioned in the notice, being shows that the liability of the Borrower towards the secured creditor as on 31/03/2026 amounts to Rs.9,65,806.45 (Rupees Nine Lakh Sixty Five Thousand Eight Hundred Six and Paisea Forty Five only) + further Interest and charges less recovery thereon within 60 days from the date of receipt of the said notice.	
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/ her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 08th day of June of the year 2026.	
The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of shows that the liability of the Borrower towards the secured creditor as on 31/03/2026 amounts to Rs. 9,65,806.45 (Rupees Nine Lakh Sixty Five Thousand Eight Hundred Six and Paisea Forty Five only) + further Interest and charges less recovery thereon within 60 days from the date of receipt of the said notice.	
Description of the Immovable Property All that piece and parcel of Immovable property bearing Plot No. B/415, measuring area 40.20 Sq. meters, situated in "Shreeji Row House" along with proportionate undivided share in common Roads and C.O.P. measuring 27.00 Sq. meters, of the said society with all appurtenances pertaining thereto, standing on land bearing, Revenue Survey No. 1, Block No. 1 & 48/B, lying, being & Group situated at Village Vav, District Surat, Sub District Kamrej in the name of Mrs. Meeraaben Nareshbhai Parmar Bounded by : East: Adj. Plot No. B/406, West: Adj. Plot No. B/406, North: Adj. Plot No. B/416, South: Adj. Plot No. B/414. CERSAI ID : 400027956300 Sd/- Date : 09.06.2026 Place : Surat Authorised Officer, Canara Bank	

HERO HOUSING FINANCE LIMITED Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057 Branch Office: Office No.701, 7th floor, Royal Trade Centre, Opp. Star Bazaar, Adajan, Surat-395009.																
PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY) [UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]																
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.																
Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 30-June-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Estimated Market Price is mentioned below. The Bid should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd on or before 29-June-2026 till 5 PM at Branch Office: Office No.701, 7th floor, Royal Trade Centre, Opp. Star Bazaar, Adajan, Surat-395009.																
<table border="1"> <thead> <tr> <th>Loan Account No.</th> <th>Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep.</th> <th>Date of Demand Notice as on date</th> <th>Type of Possession (Under Construction / Physical)</th> <th>Reserve Price</th> </tr> </thead> <tbody> <tr> <td>HHFAKHWO122000021783 / HHFAKHWP122000021786</td> <td>Shaikh Gussuddin Abdul Giral / Shaikh Mumtaz Abdul, Shaikh Mumtaz Abdul</td> <td>21/08/2025</td> <td>Physical</td> <td>Rs. 12,30,000/-</td> </tr> <tr> <td></td> <td></td> <td>Rs. 16,50,672/- as on 10/06/2026</td> <td></td> <td>Rs. 1,23,000/-</td> </tr> </tbody> </table>	Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep.	Date of Demand Notice as on date	Type of Possession (Under Construction / Physical)	Reserve Price	HHFAKHWO122000021783 / HHFAKHWP122000021786	Shaikh Gussuddin Abdul Giral / Shaikh Mumtaz Abdul, Shaikh Mumtaz Abdul	21/08/2025	Physical	Rs. 12,30,000/-			Rs. 16,50,672/- as on 10/06/2026		Rs. 1,23,000/-	Description Of The Secured Assets/Immovable Properties/ Mortgaged Properties:- All That Piece And Parcels Of Residential Bearing Plot No. 40/ Admeasuring 92.90 Sq. Meters I.E. 1,000 Sq. Ft. Scheme Known As "Kharod Residential", Situate At Revenue Survey No.83.1, Of Moje Village Kharod, Gram Panchayat, Sub District Ankleshwar And District: Bharuch In The State Of Gujarat, With Common Amenities Written In Title Document. Property Bounded By: East: Moje Village No 39 North: Internal Road South: Internal Road No 41
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HHFSURLA2P24000058800 / HHFSURLP12400005813	Chaghanbhai Moraribhai Ahir, Dilipbhai Chaghanbhai Ahir	22/09/2025	Physical	Rs. 7,45,000/-												
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HHFSURHO12000016399 / HHFSURP12000016399	Vasubhai Kashinath Garmkar, Karmkar Gauri Vasubhai	15/05/2025	Physical	Rs. 8,85,000/-												
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HHFSURHO1200004483 / HHFSURP1200004483	Shaileshkumar Ashokkumar Agrawal, Ashokkumar Mangilaji Agrawal, Minaxiben Ashokkumar Agrawal	17/06/2025	Physical	Rs. 1,93,500/-												
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HERO HOUSING FINANCE LIMITED Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057 Branch Office: Office No.701, 7th floor, Royal Trade Centre, Opp. Star Bazaar, Adajan, Surat-395009.																
PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY) [UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]																
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.																
Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 30-June-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Estimated Market Price is mentioned below. The Bid should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd on or before 29-June-2026 till 5 PM at Branch Office: Office No.701, 7th floor, Royal Trade Centre, Opp. Star Bazaar, Adajan, Surat-395009.																
<table border="1"> <thead> <tr> <th>Loan Account No.</th> <th>Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep.</th> <th>Date of Demand Notice as on date</th> <th>Type of Possession (Under Construction / Physical)</th> <th>Reserve Price</th> </tr> </thead> <tbody> <tr> <td>HHFAKHWO122000021783 / HHFAKHWP122000021786</td> <td>Shaikh Gussuddin Abdul Giral / Shaikh Mumtaz Abdul, Shaikh Mumtaz Abdul</td> <td>21/08/2025</td> <td>Physical</td> <td>Rs. 12,30,000/-</td> </tr> <tr> <td></td> <td></td> <td>Rs. 16,50,672/- as on 10/06/2026</td> <td></td> <td>Rs. 1,23,000/-</td> </tr> </tbody> </table>	Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep.	Date of Demand Notice as on date	Type of Possession (Under Construction / Physical)	Reserve Price	HHFAKHWO122000021783 / HHFAKHWP122000021786	Shaikh Gussuddin Abdul Giral / Shaikh Mumtaz Abdul, Shaikh Mumtaz Abdul	21/08/2025	Physical	Rs. 12,30,000/-			Rs. 16,50,672/- as on 10/06/2026		Rs. 1,23,000/-	Description Of The Secured Assets/Immovable Properties/ Mortgaged Properties:- All That Piece And Parcels Of Residential Bearing Plot No. 40/ Admeasuring 92.90 Sq. Meters I.E. 1,000 Sq. Ft. Scheme Known As "Kharod Residential", Situate At Revenue Survey No.83.1, Of Moje Village Kharod, Gram Panchayat, Sub District Ankleshwar And District: Bharuch In The State Of Gujarat, With Common Amenities Written In Title Document. Property Bounded By: East: Moje Village No 39 North: Internal Road South: Internal Road No 41
Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep.	Date of Demand Notice as on date	Type of Possession (Under Construction / Physical)	Reserve Price												
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HHFSURHO12000016399 / HHFSURP12000016399	Vasubhai Kashinath Garmkar, Karmkar Gauri Vasubhai	15/05/2025	Physical	Rs. 8,85,000/-												
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HHFSURHO1200004483 / HHFSURP1200004483	Shaileshkumar Ashokkumar Agrawal, Ashokkumar Mangilaji Agrawal, Minaxiben Ashokkumar Agrawal	17/06/2025	Physical	Rs. 1,93,500/-												
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Terms and condition: